



2026:AHC-LKO:41583

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

**CRIMINAL MISC ANTICIPATORY BAIL APPLICATION U/S 438 CR.P.C.
No. - 423 of 2026**

Leelawati

.....Applicant(s)

Versus

State Of U.P. Thru. Prin. Secy. Home Deptt. Lko.
And Another

.....Opposite
Party(s)

Counsel for Applicant(s)	: Santosh Kumar Srivastava
Counsel for Opposite Party(s)	: G.A.

Court No. - 11

HON'BLE SUBHASH VIDYARTHI, J.

1. Heard Sri Santosh Kumar Srivastava, the the learned counsel for the applicant as well as Sri Arvind Kumar Pandey, the learned State Counsel and perused the records.
2. The instant application has been filed by the applicant seeking anticipatory bail in F.I.R. bearing Case Crime No. 81/2006, under Sections 218, 409, 419, 420, 467 & 468 IPC, Police Station Sammanpur, District Ambedkar Nagar.
3. The aforesaid case has been registered on the basis of an F.I.R. lodged on 15.05.2026 against seven persons, including the applicant, by the District Backward Class Welfare Officer alleging commission of illegalities in distribution of scholarship. The applicant has been shown to be an Assistant Teacher in primary school.
4. In the affidavit filed in support of the anticipatory bail-application it has been contended that the applicant is 35 years old innocent woman having no criminal history and she has falsely been implicated in the present case. It has further been stated in the affidavit that at the time of the incident the applicant was a student of high school and she was not an Assistant Teacher and she has been falsely implicated. A charge sheet was filed against the applicant on 29.11.2006. No notice/ summon/ warrant was served upon the applicant till date and she came to know about the

case when the police contacted her in further of nonailable warrant in the month of May, 2026. Immediately thereafter the applicant filed an application for anticipatory bail before the Sessions Court which was rejected on 14.05.2020 and thereafter the present application has been filed.

5. The learned A.G.A. has opposed the prayer for bail and he has submitted that charge sheet was submitted in the present case way back in the year 2006 and nonailable warrant has been issued against the applicant.

6. Having considered the aforesaid facts and circumstances of the case and keeping in view the fact that the applicant was not arrested during investigation; although the charge sheet was filed in the year 2006, till date the applicant has not been arrested; at the time of the incident the applicant had not attained the requisite age for having been appointed as an Assistant Teacher, coupled with the fact that the applicant is a woman having no criminal history and without making any observations which may affect the outcome of the case, I am of the view that the aforesaid facts are sufficient for making out a case for granting anticipatory bail to the applicant.

7. In view of the above, the anticipatory bail application of the applicant is **allowed**. In the event of arrest/ appearance of applicant-**Leelawati** before the learned Trial Court in the aforesaid case crime, he shall be released on bail on her furnishing personal bond and two solvent sureties, each in the like amount, to the satisfaction of S.H.O./Court concerned on the following conditions and subject to any other conditions that may be fixed by the Trial Court:

(i). that the applicant shall make himself available for interrogation by a police officer as and when required;

(ii) that the applicant shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer or tamper with the evidence;

(iii) that the applicant shall not leave India without the previous permission of the court'

(iv) that the applicant shall appear before the trial court on each date fixed, unless personal presence is exempted; and

(v). that the applicant shall not pressurize/ intimidate the prosecution witness.

(Subhash Vidyarthi,J.)

June 19, 2026

Pradeep/-